

Bhopal, Madhya Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts.

- (b) Performance Review of the above Academy, for the year 2021-22.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 10989/17/23]

- I. Notifications of the Ministry of Environment, Forest and Climate Change**
- II. Report and Accounts (2021-22) of the National Biodiversity Authority, Chennai and related papers**
- III. Report and Accounts (2022-23) of NTCA, New Delhi; CZA, New Delhi; and CAQM and related papers**

**पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. (i) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 36 (E), dated the 5<sup>th</sup> January, 2017, amending the Principal Notification No. S.O. 489 (E), dated the 30<sup>th</sup> April, 2003, issued under sub-sections (1) and (3) of Section 3 of the Environment (Protection) Act, 1986, along with Delay Statement.
- (ii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 677 (E), dated the 18<sup>th</sup> September, 2023, publishing the Hazardous and Other Wastes (Management and Transboundary Movement) Second Amendment Rules, 2023, under Section 26 of the Environment (Protection) Act, 1986.
- (iii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 4669 (E), dated the 25<sup>th</sup> October, 2023, publishing the Battery Waste Management (Amendment) Rules, 2023, under Section 26 of the Environment (Protection) Act, 1986.
- (iv) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 757 (E), dated the 18<sup>th</sup> October, 2023, notifying the commencement of the provisions which relates to serial number 21 and the entries thereto in the Schedule to the Jan Vishwas (Amendment of Provisions) Act, 2023, relating to the Air (Prevention and Control of Pollution) Act, 1981 with effect from 01.04.2024, issued under sub-section (2) of Section 1 of the Jan Vishwas (Amendment of Provisions) Act, 2023.

- (v) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R. 756 (E), dated the 18<sup>th</sup> October, 2023, notifying the commencement of the provisions which relates to serial number 28 and the entries thereto in the Schedule to the Jan Vishwas (Amendment of Provisions) Act, 2023, relating to the Public Liability Insurance Act, 1991 with effect from 01.04.2024, issued under sub-section (2) of Section 1 of the Jan Vishwas (Amendment of Provisions) Act, 2023.

[Placed in Library. For (i) to (v) See No. L. T. 10990/17/23]

- (vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-sections (1) and (2) of Section 38L of the Wild Life (Protection) Act, 1972:-

- (1) No. S.O. 4100 (E), dated the 19<sup>th</sup> September, 2023, amending the Principal Notification No. S.O. 1403 (E), dated the 4<sup>th</sup> September, 2006.
- (2) No. S.O. 4101 (E), dated the 19<sup>th</sup> September, 2023, publishing a Corrigendum to the Notification No. S.O. 5254 (E), dated the 4<sup>th</sup> November, 2022.
- (3) No. S.O. 5254 (E), dated the 14<sup>th</sup> November, 2022, amending the Principal Notification No. S.O. 1403 (E), dated the 4<sup>th</sup> September, 2006.

[Placed in Library. For (1) to (3) See No. L. T. 10991/17/23]

- II. A copy each (in English and Hindi) of the following papers, under Section 30 of the Biological Diversity Act, 2002:-

- (a) Annual Report and Accounts of the National Biodiversity Authority, Chennai, Tamil Nadu, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 10714/17/23]

- III. (i) A copy each (in English and Hindi) of the following papers, under Section 38T of the Wild Life (Protection) Act, 1972:-

- (a) Annual Report and Accounts of the National Tiger Conservation Authority (NTCA), New Delhi, for the year 2022-23, together with the

Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L. T. 10715/17/23]

(ii) A copy each (in English and Hindi) of the following papers, under Section 38G of the Wild Life (Protection) Act, 1972:-

(a) Annual Report and Accounts of the Central Zoo Authority (CZA), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L. T. 10992/17/23]

(iii) A copy (in English and Hindi) of the Annual Report and Accounts of the Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM), under sub-section (2) of Section 13 and sub-section (4) of Section 17 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 and the Audit Report thereon for the year 2022-23.

[Placed in Library. See No. L. T. 10993/17/23]

- I. **Notifications of the Ministry of Finance**
- II. **Report and Accounts (2022-23) of various Institutes, Centre and Organisations and related papers**
- III. **Report on the Action Taken pursuant to the recommendations of the JPC on Stock Market Scam and matters relating thereto**

**वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(1) No. SEBI/LAD-NRO/GN/2023/141., dated the 26<sup>th</sup> July, 2023, notifying the commencement of sub-regulation (XII) of regulation 3 of the Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2023 with effect from the date of publication of this notification and also commencement of certain provisions, as mentioned therein, of the said Regulations with effect from 01.01.2024.